

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO.125/2018****IN THE MATTER OF****Arvind Pundalik Mhatre****v/s****Ministry of Environment and Forest and Climate Change and Others****Report in compliance of this Hon'ble Tribunal order dated 03/09/2019
and 30/09/2019**

1. In compliance of this Hon'ble Tribunal order dated 17/08/2018 and 09/04/2019, the 5th Meeting of Taloja (Industrial Area) Monitoring committee was held on 21/8/2019. The minutes of the said meeting have been filed before this Hon'ble Tribunal vide email dated 05/09/2019.
2. In compliance of the order passed by this Hon'ble Tribunal dated 03/09/2019 and 30/09/2019, the following steps have been taken.
 - (i) The MIDC has deposited a sum of Rs. 5 crores bearing Cheque No.49342 in favour of District Magistrate, Raigad on 06/09/2019.
 - (ii) The MIDC has already deposited an amount of Rs.75,86,650/- out of balance amount of Rs.3.9 crores. Thereafter, the MIDC has deposited Rs.3,14,12,350/- on 06/09/2019.
 - (iii) The Board has taken actions against the defaulting industries as follows:
 - (a) The Officials of the Respondent Board have conducted the survey of 54 member industries, generating industrial effluent

more than 25 CMD, which are having cumulative hydraulic load more than 95% of the total load of effluent to CETP and Talaja CETP on 15-16th September, 2019.

- (b) The Board has issued Closure Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 to 6 nos. of defaulting industries vide letters dated 30/09/2019 and 05/10/2019, directing them to close down their units for discharging effluent exceeding the standards prescribed by the Board.
- (c) The Board has issued proposed direction u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 to 2 nos. of industries and show cause notices for closure to 3 nos. of industries vide letter dated 05/10/2019 for non-compliances observed during the visit.
- (d) The Board has issued Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 to Maharashtra Industrial Development Corporation vide letter dated 30/09/2019, directing them to restrict the receipt of effluent to the Talaja CETP upto 10 MLD immediately and to upgrade the remaining units of Talaja CETP (12.5 MLD) on priority basis as well as to install flow meter at the inlet of the Talaja CETP immediately. It was further directed to make necessary arrangement for positive discharge of member industries within 15 days and to instruct the operator M/s KDC-Acqua appointed by MIDC to operate the CETP efficiently, so as to achieve the



discharge standards. A copy of said Direction dated 30/09/2019 is enclosed and marked as an **Annexure "A"**.

- (e) The Board has issued directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 to the Executive Engineer, MIDC, Talaja, Panvel, Dist- Raigad directing to take necessary Steps to stop the discharge of effluent in the river Kasardi vide letter dated 30/09/2019 & to take measures for improvement and up-gradation & for efficient Operation of CETP. A copy of said directions dated 30/09/2019 is enclosed and marked as an **Annexure "B"**.

- (f) In compliance of order dated 30/09/2019, the Board has issued Prosecution Notice vide letter dtd.03/10/2019 to M/s KDC Acqua(CETP Operator) for not conforming to the standards prescribed by the Board at the outlet of Talaja CETP. A copy of said prosecution notice dated 03/10/2019 is enclosed and marked as an **Annexure "C"**.

The Board is also continuously monitoring all the effluent generating industries.

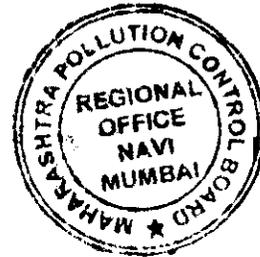
- (g) In view of the above efforts taken by the Board, day & night strict vigilance on the industries, MIDC chamber monitoring individual industries and Talaja CETP, COD at the inlet of CETP is considerably reduced and the average inlet COD from 01/04/2019 to 30/06/2019 are 2545 mg/l. and from 01/07/2019 to 30/09/2019 are 1097 mg/l., which is within the inlet design parameter of CETP i.e COD \leq 2700mg/l. The average outlet COD of the Talaja CETP has come down from 1772 mg/l. to 58

outlet of the CETP.

4. At present Taloja CETP at Phase-II of 10 MLD capacity is in operation and Phase-I of 12.5 MLD capacity is under rehabilitation and up-gradation. The inlet flow is segregated and taken to Phase-II directly for treatment. At curtailment of water consumption from MIDC, inlet quantity of effluent Taloja CETP has been reduced below 10 MLD.
5. The MIDC vide letter dated 07/10/2019 communicated that the MIDC has curtailed the water supply of major effluent generating industries from 25 MLD to 14.63 MLD i.e. by 50%. It is further communicated that around 6 MLD treated effluent from major industries, which are meeting the MPCB norms is segregated and taken separately at the outlet of CETP. A copy of the MIDC's letter dated 07/10/2019 is enclosed herewith and marked as **Annexure-"D"**.

For and on behalf of Maharashtra
Pollution Control Board,

Place : Mumbai
Date : 11/10/2019



(Dr Anant Harshvardhan)
Regional Officer-Navi Mumbai

11/10/2019

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24023516/24024068/24044531
Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 3644

Date : 30/09/2019

To,
The Chief Executive Officer,
Maharashtra Industrial Development Corporation,
Udyog Sarathi, Mahakali Caves Road,
Andheri, Mumbai.

Sub : Directions u/s 33A of the Water (Prevention & Control of
Pollution) Act, 1974.

Ref : 1. Directions issued by MPCB vide letters dated 20/03/2017 and
13/03/2018.
2. Order dated 03/09/2019 passed by the Hon'ble National Green
Tribunal, Principal Bench, New Delhi in the Original Application
No.125/2018 filed by Arvind Mhatre v/s MoEF & CC, GoI & Ors.

We refer to the directions issued by the Maharashtra Pollution Control Board vide letter dated 20/03/2017 and 13/03/2018, wherein, you were directed to take over the Taloja CETP in MIDC area and operation & maintain Taloja CETP by your own or otherwise through an Expert Agency. Accordingly, the Taloja CETP has been handed over to MIDC on 24/10/2018.

We also refer to the order dated 03/09/2019 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application No.125/2018 filed by Arvind Mhatre v/s MoEF & CC, GoI & Ors., wherein, you were directed to deposit further sum of Rs.5 crores for causing pollution after its taking over of CETP Operations around 1/11/2018 till date.

In view of the order dated 03/09/2019 passed by the Hon'ble NGT, you are directed to comply with the following directions:

1. You shall take necessary steps to restrict the receipt of the effluent to the Taloja CETP upto 10 MLD immediately.
2. You shall upgrade the Second Phase of Taloja CETP (12.5 MLD) on priority basis.
3. You shall install flow meter at the inlet of the Taloja CETP immediately.
4. You shall make necessary arrangement for positive discharge of member industries within 15 days from the date of receipt of these directions.
5. You shall instruct to the operator M/s.KDC-Aqua appointed by MIDC to operate the CETP efficiently, so as to achieve the discharge standards.

You are hereby directed to comply with the aforesaid directions within the stipulated period, failing which, the Board will have no option than to initiate appropriate legal action against the MIDC, which please note.

(E Raviendran IAS)
Member Secretary

Copy submitted to: - The Chairman, MPCB, Mumbai – for information.

Copy to:

1. Joint Director(WPC)/Regional Officer(HQ)/Law Officer(P&L Divn.-II), MPCB, Mumbai – for information and necessary follow up
2. Regional Officer, MPCB, Navi Mumbai /Sub-Regional Officer, MPCB, Talaja – for information and necessary action.

Regional Office - Navi Mumbai

Phone : 022-2757 27 40
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Visit us at :- <http://mpcb.gov.in>
e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th Floor,
Sector-11,
C.B.D. Belapur
Navi Mumbai 400 614

No. MPCB/RONM/Direction/190930-FTS-211

Date: 30/05/2019

To,
M/s. Executive Engineer,
MIDC Talaja, Tal- Panvel,
Dist- Raigad

Sub: Directions under section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 and/or u/s. 31A of Air (Prevention & Control of Pollution) Act, 1981 to take necessary steps to stop the discharge of effluent in to the river.

Ref: -

1. Consent issued by Board to Talaja CETP on 06/04/2017.
2. Directions issued by Board to MIDC on 20/03/2017, 30/10/2017, 08/03/2018, 23/03/2018, 02/05/2018, 15/06/2018, 15/09/2018, 03/10/2018, 20/11/2018, 02/02/2019, 20/03/2019, 07/06/2019, 28/06/2019, 03/08/2019 respectively.
3. Directions issued by Board to Talaja CETP on 26/07/2016, 15/03/2017, 06/07/2017, 05/08/2017, 17/11/2017, 15/09/2018, 24/01/2019, 14/02/2019, 11/09/2019 respectively.
4. Directions issued by Board to MIDC on 13/01/2017 in respect of 25% curtail water supply.
5. Direction issued by Board to MIDC on 16/03/2018 in respect of to curtail the volume of effluent generation by 40% and to submit detail water budget, energy consumption for pollution control system, chemical consumption and hazardous waste generation on monthly basis
6. Letter to MIDC on 26/12/2018 in respect of 50% water curtail of defaulting industry.
7. Letter issued by Board to MIDC on 28/08/2017
8. Show Cause Notice issued by Board to MIDC on 26/02/2018
9. Directions issued by Board to Industries in MIDC Talaja vide dtd. 08.05.2018 (directed to install online flow meter, pH meter and lock and key arrangement to discharge sump)
10. Directions issued & letters sent to your office time to time regarding overflow of chamber, Leakages of pipe line and mixing of effluent in to Kasardi/Ghot river and last direction on 05/07/2019.
11. E-Mails sent to your office regarding overflow of chamber & Leakages of pipe line time to time and latest e-mail dtd. 15/09/2019
12. Visit of Hon'ble Member Secretary sir to Talaja CETP on 14/09/2019.
13. Visit of Board officials to Talaja CETP on 16/09/2019 and 28.09.2019.
14. Direction issued by the Board to CEO, MIDC dtd 30.09.2019.

WHEREAS, the Maharashtra Industrial Development Corporation (MIDC) is the planning Authority for providing infrastructure facilities for the MIDC area and also to ensure that the industries located in the MIDC area should have been provided with proper water supply, roads, drainage lines including proper collection and sewerage line as well as treatment and disposal system to the waste water generated from their activities.

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AND WHEREAS, it is obligatory on your part to discharge the treated effluent through MIDC pipeline as well as to maintain and operate said MIDC pipeline properly.

AND WHEREAS, the CETP are not operating conforming to the standards laid down by the MPCB and discharging substandard quality effluent into the creek and the said CETP's have failed to cater their primary goal and become threat to the environment. The majority of CETP Managements have failed to control administration of CETPs, such as they don't have proper vigilance on their member industries. It has been observed that the industries are changing their production activities from time to time without informing to the CETP Associations which leads to receive excess load of untreated effluent at inlet of said CETP. It has been observed that there are major lapses such as maintenance of the hydraulic flow, online measurement, effluent quality, sludge quality, unit design, maintenance and working issues with Laboratory facilities were observed in the CETP. The similar kind of outputs were also given by member institutes appointed by MPCB for assessment of the CETPs in Maharashtra. Therefore, the industries Association/CETP Associations have failed to perform their duties of extending support to the non-viable and small scale industries for overcoming on technological and financial constraints.

AND WHEREAS, it was observed M/s. Taloja CETP Co Operative society Ltd . Plot no. G-8 & P-24, MIDC Taloja, Tal- Panvel, Dist – Raigad is continuously non-conforming to the disposal standards of effluent prescribed by the Board. In view of the continuous non-compliances, the MPC Board has issued various directions, imposed Bank Guarantees, and increased vigilance among individual industries and CETP.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi passed the various Judgment time to time in Original application No.125/2017 filed by Arvind Mhatre V/s MoEF & CC and Ors. **AND WHEREAS**, the issue of pollution due to industries in Taloja MIDC area and Taloja CETP raised in State assembly time to time through various starred/ un-starred LAQ, Calling Attentions, also various news appeared in print and channel media, various complaints raised by various, corporates, organizations, local villagers & peoples in and around Taloja MIDC and in Navi-Mumbai area in respect to the same issue.

AND WHEREAS, the Board officials have submitted its report before the Hon'ble National Green Tribunal, Principal Bench, New Delhi regarding inlet collection sump/equalization tank of CETP, Taloja Industrial Area found overflowed and untreated Industrial effluent find its own way to Kasadi River. It was also observed that MIDC / CETP authority have failed to resolved the issue regarding above incidences, due to each, untreated industrial effluent found discharge in Kasadi river. It has been further observed that operation and maintenance of treated effluent disposal pipeline of CETP in MIDC area is being corroded and failed in its operations at some places.

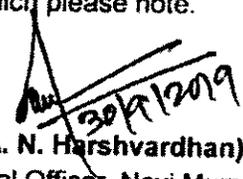
AND WHEREAS, Board has issued Directions to MIDC on 13/01/2017 in respect of 25% curtail water supply, also issued direction on 16/03/2018 in respect of to curtail the volume of effluent generation by 40% and to submit detail water budget, energy consumption for pollution control system, chemical consumption and hazardous waste generation on monthly basis. Further Board has again communicated you by vide letter dtd. 26.12.2018 in respect of 50% water curtail of defaulting industry.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board u/s. 33 A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to:

1. You shall take adequate measures to operate and maintain Oil & Grease trap/chamber.
2. You shall take adequate measures to operate and maintain Screening and its chamber.
3. You shall take adequate measures to avoid hydraulic short circuit and homogeneous mixing of effluent in collection sump and in equalization tank of CETP phase-II.
4. You shall provide adequate chemical dosing in scientific and technical manner and also take suitable measures for complete mixing of chemicals with effluent and also is to be taken adequate measures for coagulation and flocculation.
5. You should take adequate measures to withdraw settled sludge at the bottom of the primary clarifier frequently which resulted/formed anaerobic reaction at the bottom of primary clarifier.
6. You should operate and maintained primary clarifier in proper scientific manner as heavy fine bubbles were observed on the surface which resulted insufficient settling of suspended solids and which may carry forward to aeration tank.
7. You should operate and maintain anoxic tank of CETP phase-II.
8. You should operate and maintain aeration tank/bio-reactor as air blowers for aeration (diffused aeration) observed not in operation i.e. absence of dissolved oxygen.
9. You should operate and maintained aeration tank/bio-reactor as fully blackish in colour of aeration liquor and fouling smell/obnoxious odor was noticed it indicates there is no live biomass in aeration tank/bio-reactor as it is the core heart of the process.
10. You shall operate and maintain sludge dewatering system like sludge thickener, decanter/centrifuge and its civil work there off.
11. You shall operate (M/s.KDC-Aqua, operator) the CETP with smooth and efficient scientific operation and maintenance, separate register for logbook and utilities like chemical handling and day to day monitoring parameters like pH, TSS, BOD, COD, DO, TKN, MLSS, MLVSS and Jar testing etc.,
12. You shall carryout stage wise sampling for each unit in preliminary, primary, secondary treatment units of CETP.
13. You shall maintain MLSS level in aeration tank of Phase-II CETP as per design by using active Biomass as per requirement i.e. MLVSS should not be less than 70% of MLSS. However, MLSS should be in the range of 4000 mg/lit to 5000 mg/lit.
14. You shall complete balance civil work for Phase-II CETP such as Sludge Dewatering Building, Flocculator Tank, Blower Room, MCC Room etc..
15. You shall complete mechanical & electrical work for Phase-II CETP, Viz. Raw water transfer pumps, effluent transfer pumps from equalization tank to flocculator, agitators in flocculator, Sludge transfer pumps for primary clarifier, MLR pumps for anoxic tank, sludge recirculation pumps at secondary clarifier, centrifuge decanter & its chemical dosing system for sludge dewatering, thickner mechanism in sludge thickner tank has to be taken in operation with immediate effect.
16. You shall enhance the capacity of existing effluent collection sump / equalization tank in CETP, so as to avoid overflow.
17. You shall complete the balance work of replacement of pipeline and arrest the leakages of effluent carrying line and should make provision of adequate effluent collection network in entire MIDC area by increasing collection chamber height & diameter of Pipes.

18. You shall take an adequate precaution towards inlet and outlet pipe line leakages, timely repairing & maintenance work to avoid river pollution, smell nuisance etc in the industrial area.
19. You shall take an adequate precaution towards CETP inlet and outlet pipe line leakages, timely repairing & maintenance work to avoid water pollution in natural resources / water body such as nalla / river / creek and smell nuisance the surrounding area.
20. You shall inform all the member industries to stop discharge industrial effluent to MIDC/CETP effluent carrying pipeline, as & when the incidence of leakage/breakage/ blockage in chambers/effluent carrying lines is occurred and also inform to the Board immediately.
21. You shall strictly follow the Board's direction dtd. 16.03.2018, further Board's letter dtd. 26.12.2018 so as to maintain and control the inlet industrial effluent flow at CETP phase-II up to 9.5MLD only for further scientific treatment and maintain MPCB's consented outlet norms also compliance of NGT direction dtd. 03.09.2019.
22. You shall operate & maintain CETP along with online monitoring system (OCMS) at inlet and outlet of CETP along with flow meter specifically at inlet of CETP.
23. You shall provide proper provision of storm water system in and around CETP area.

In case, you fail to comply with the aforesaid directions, the Board will have no option than to issue appropriate final directions against the MIDC, which please note.


(Dr. A. N. Harshvardhan)
Regional Officer, Navi Mumbai

Copy submitted for information to:

1. Member Secretary, M.P.C. Board, Sion Mumbai.
2. Chief Engineer (HQ), MIDC, Andheri, Mumbai.

Copy f.w.c to:

1. Superintending Engineer (Kokan), MIDC Panvel :- You are requested to submit the action taken report at the earliest.
2. Regional Officer (HQ), MPC Board, Mumbai

Copy to:

1. Sub- Regional Officer, MPC Board, Taloja
- He is directed to serve the directions in person and keep the follow up and submit compliance from time to time.

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office, Navi Mumbai

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Fax No. (022) 2757 1506
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Rajgad Bhawan, 7th floor,
Sec-11, C.B.D. Colapuri,
Navi Mumbai- 400 614.

NO. MPCB/RONM/CETP/191003-FTS-0287

Date: 03/10/2019

To,
M/s. KDC-Aqua (JV),
B/501, Sunvision Classic,
Opp. ING Vyasya Bank,
Hanuman Road, Vile Parle (East),
Mumbai-400 057.

Sub: Prosecution Notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

- Ref:** 1) Consent to Operate issued by Board on 06/04/2017 to Talaja CETP.
2) Directions issued by the Board from time to time for improvement in Talaja CETP.
3) Directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi from time to time and recently on 03/09/2019 & 30/09/2019 in the Original Application No.125/2017 filed by Arvind Mhatre V/s MoEF & CC and Ors.
4) Regular Review Meetings conducted by Talaja Monitoring Committee for CETP Talaja and Directions thereby.

WHEREAS, the Board has granted Consent Operate to Talaja CETP under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981; Authorization under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 stipulating various terms and conditions therein.

AND WHEREAS, it is obligatory on your part to comply with the conditions stipulated in Consent to operate and to take adequate measures for preventions and control of pollution due to operation of Talaja CETP.

AND WHEREAS, the Board has issued various directions to Talaja CETP from time to time as the quality of discharging effluent from Talaja CETP is not conforming to the standards prescribed by the Board in Consent.

AND WHEREAS, the Hon'ble NGT National Green Tribunal, Principal Bench, New Delhi has issued directions from time to time and recently on 30/09/2019 in Original Application No.125/2017 filed by Arvind Mhatre V/s MoEF & CC and Ors. and directed to take adequate pollution control measures in Talaja CETP.

AND WHEREAS, the Board has issued various directions to Talaja CETP from time to time as the quality of discharging effluent from Talaja CETP is not conforming to the standards prescribed by the Board in Consent.

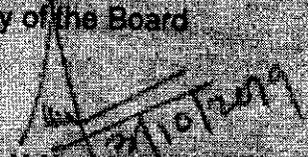
- a) Condition & maintenance of CETP's pool.
- b) MCEMD is not conforming to the directions issued by the CPCB/MPCB.
- c) You have failed to comply with the directions issued by the Board from time to time including recent directions dt. 30/9/2019.
- d) You have failed to comply with the orders passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application No.125/2017 filed by Anind Mhatre Vs MoEF & CO and Ors.

AND WHEREAS, despite of issuance of various directions by the Board from time to time, you have not taken effective steps. **AND WHEREAS**, the Board has granted reasonable opportunity to comply with the earlier directions but satisfactory progress is not observed.

NOW THEREFORE, you are hereby called upon to show cause as to why prosecution under section 43, 44 read with section 24, 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 15 of the Environment (Protection) Act, 1986 shall not be launched against you as well as the persons, who are responsible for day to day affairs of Taloja CETP?

Your reply to the said notice shall reach this office within a period of 7 days from the date of receipt of this notice, failing which legal action shall be initiated against you without giving you further opportunity, which may please note.

This notice issued as per the approval of competent authority of the Board


 (Dr. A.N. Harshvardhan)
 Regional Officer, Navi Mumbai

Copy submitted for favour of information to:

1. Hon'ble Chairman, M.P.C. Board, Sion Mumbai.
2. Member Secretary, M.P.C. Board, Sion Mumbai.
3. The CEO, MIDC, Andheri Mumbai.
4. Joint Director (WPC), M.P.C. Board, Sion, Mumbai.

Copy C/w to:

1. Regional Officer (HD), MPC Board, Mumbai.
2. E. MIDC, Konkan Circle, Panvel.

Copy to:

1. Regional Officer, M.P.C. Board, Sion Mumbai.
2. Joint Director (WPC), MIDC, Andheri.

3. Regional Officer, MIDC, Andheri. He is directed to serve the notice and return the copy to the Regional Officer, M.P.C. Board, Sion.



MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)

Annexure

Office of the Executive Engineer, MIDC, Alibag Division, Nagdangri,
Rewas Road, Tal-Alibag, Dist Raigad 402201.

Tel- 02141-222257/222242

Email- aealibag@midsindia.org

No. EE(A) IFMS/ D30732 /of 2019
Office of the Executive Engineer,
MIDC Division, Alibag
Date: 07-10-2019

To
The Chairman,
Taloja monitoring committee,
Appointed by Hon. NGT
New Delhi.

Sub:- Submission of the ATR to Taloja monitoring committee by
Hon. NGT in the matter of ...
Shri. Arvind Pundalik Mhatre Vs MOEF & others.

Ref:- O.A. no125/2018 [earlier OA no 163/2017 (WZ)]

Res Sir,

MIDC has been established under MID Act 1961 for the purpose of securing and assisting the rapid and orderly establishment, growth and development of industries in the state of Maharashtra. Principally MIDC is the facilitator and provides all basic infrastructure such as roads, water supply, street light, fire station, drainage and sewage conservancy and helps in establishment of amenities such as police station, post office, banks, dispensaries, common facility centres etc.

In due course of time, MIDC has promoted the concept of CETP for the effluent treatment of the effluent generated by SSI units in industrial area. MIDC has taken policy decision in its Board Meeting held on 01.08.1991 and on 11.01.1999 to facilitate the CETP in its industrial area through the concern industrial associations/Industrial co-op societies to provide adequate land for setting up CETP at a nominal lease rent of Rs. 1/- per sqm, technical appraisal to CETP's DPR from NEERI/IIIT Bombay, financial appraisal to DPR and financing facilities from banks, sanctioning the subsidy to the extent 20% of the capital cost of the CETP project from MIDC's own fund (subject to ...)

14
monthly treatment charges from member industries and transferring the same to CETP. As such in the matter of CETP the role of MIDC is limited to as a facilitator only. MIDC on its own does not carry out any industrial activity and never generates any effluent.

In Talaja also MIDC has facilitated the CETP and commissioned 10.00 MLD capacity plant through Talaja CETP Co-Op society in Dec-1998. The society has enhanced the plant to 12.50 MLD. The society has upgraded the CETP to 22.50 MLD by adding 10.00 MLD another plant in Feb-2008. Initially the effluent collection system and disposal lines were also with the Talaja CETP Co-op society from 2000. These lines were not maintained properly by the society and damaged at various locations, hence the collection system and disposal system was taken back by MIDC in the year 2008.

Further the remodelling of the entire effluent collection system was carried out by HDPE lines in two phases and completed in March-2019. The total length of pipeline replaced is 59.513 Kms by incurring expenditures of Rs 49.22 Crores. The effluent collected from various zones viz. New chemical, chemical, engineering, food processing, L-block, V & T block etc. is also segregated.

The effluent generated and treated at CETP is disposed off at the Waghavall creek, 7.72 km from CETP. The damaged portion on this line about 1.40 km was also replaced in May 2018 with cost of Rs. 6.70 Crores. The initial stretch of PSC line is also replaced by HDPE line having length 2.57 km at the cost of Rs 10.12 Crores. It is planned to commission the line in Feb-2020 after laying of line within Railway portion.

Recently, the NIO has given disposal point further in the creek with extension of disposal line by 3.30 km. The cost estimate for the line is prepared for Rs.104.00 Crores and under process of approval.

As such in recent past MIDC had incurred expenditures of Rs 61.99 Crores on the replacement of effluent collection and disposal lines from its own funds and proposed further of Rs 104.00 Crores on replacement and extension of these lines.

It was observed that most of the CETP's thus established were not performing as per the standard prescribed by MPCB. Therefore MIDC board has taken reformative policy decision at its 367th board meeting held on 30-07-

2016 for improving performance of CETP's by funding wherever required. This decision was taken well before the directives passed by MPCB to take over CETP's by MIDC. As per this policy decision, MIDC has appointed M/s CH2M hill (India) (is now Jacobs) as PMC in the March-2017. The PMC has carried out the conditional assessment study of Talaja CETP. The outcome of the study shows that almost all the parameters of effluent (inlet/outlet) were beyond MPCB permissible limits and condition of CETP showing not in operations since last many years. The CETP was in defunct stage.

Meanwhile, Chairman, MPCB had issued directions to MIDC to take over/appoint an expert agency for operations and maintenance of Talaja CETP as it is not complying since many years vide letter dated 20-03-2017 and again directed vide letter dated 13-03-2018.

In compliance with the MPCB directions and based on PMC, CH2M's conditional assessment study, a entire rehabilitation, retrofitting, up-gradation of existing CETP is required to put CETP in proper operational to achieve desired results. The time limit set for this work is 13 months. Accordingly, by following tendering process, MIDC has finalised the agency for this work in June-2018.

Initially the Talaja CETP Co-op society was willing to hand over the CETP to MIDC vide their resolution in Dec-2016. But till the finalisation of agency, they took U- turn and opposed to hand over by taking EOGM on dated 06-08-2018. In this regards several meeting were convened with CETP society, industry and MPCB officials, persuade the matter and finally the Talaja CETP co-op society agreed to handover CETP to MIDC as per directions of MPCB in the month of October-2018. In this pursuance almost 5 months are lapsed. The agency appointed by MIDC m/s KDC-Aqua (JV) has started the work since 1st Nov 2018. The cost of work is 73.65 Crores. The agency has to complete the work in 13 months i.e. up to 30thNov 2019.

The CETP was constructed and operated by Talaja CETP Co-Op. Soc. Ltd. from the year 1998 till its handing over to MIDC at the end of October-2018 (i.e. by over two decades) for rehabilitation, up-gradation and expansion was in defunct condition. Almost all CETP civil structures of units like collection tank, equalization tank, flash mixer, primary & secondary clarifier were full of sludge due to its accumulation over a long non-operational period and in dilapidated anoxic / septic condition. The Electro-mechanical

equipment like Clarifier Mechanism, Surface Aerators, Aeration Grid, Air Blower etc. were corroded and not operational. Since taking over of the CETP by MIDC at the end of October-2018, the retrofitting work of 10 MLD CETP was successfully completed and commissioned. That clearly indicates that the MIDC has taken a gigantic task which is the legacy taken from the Taloja CETP Co-Op. Soc. Ltd. Naturally, it will take considerable time to again bring the CETP to its original position and effective operational condition. It is absolutely impossible to comply with this issue of legacy in shortest time span. Even though, MIDC is trying hard to make entire 22.50 MLD CETP fully functional by end of November-2019, which is a record time of compliance looking into the huge de-sludging operations of removing almost 4300 MT of sludge carried out by MIDC. Considering the unprecedented rainfall and de-sludging of huge quantity of sludge (almost 4300 MT) so also repairing and rehabilitation of defunct machinery and dilapidated structures MIDC may intend to request this Hon'ble Tribunal for an extension of the timeline by about 6 months beyond November-2019 to complete the entire work of rehabilitation, up-gradation and expansion of CETP from 22.50 MLD to 27.50 MLD .

Thus, there was so many hurdles to empty the units by removing sludge. It was tedious and time consuming job. Almost 4300 MT of sludge was removed and disposed off to MWML, Taloja for further treatment and scientific disposal. It cost approximately 2.79 Crores to the agency. Instead of all such hurdles and problems the agency has put in operation plant no II of 10 MLD capacity in record time of 8 months and commissioned in July-2019. Up till now the various activities carried out in CETP are enlisted in Annexure-I

It is pertinent to note that although due to torrential monsoon, the Phase-I (12.5 MLD) of the CETP was kept operational till second week of September 2019. Subsequent to the order dated 3rd Sep 2019, the MIDC has shut down the Phase-I (12.5 MLD) CETP since 15th Sep 2019 for carrying out the rehabilitation and up-gradation work.

Therefore, it is to state that MIDC has spent almost Rs 80.72 Crores in rehabilitation, retrofitting of CETP, remodelling and segregation of effluent collection system, replacing damaged portion of disposal lines, removing huge quantity of almost 4300 MT of sludge from various units of CETP, and completed the retrofitting and rehabilitation work of 10.00 MLD capacity Ph-II plant in record time of 8 months with its successful commission and simultaneously keeping 12.5 MLD Ph-I plant in running conditions after

17
carrying out certain repairs /rectification work. MIDC has further proposed expenditure of Rs 196.65 Crores in near future on above related works.(Annexure 2)

Shri Arvind Pundalik Mhatre, Corporator of Panvel Municipal Corporation has filed an O.A. No. 163/2017 before the Hon'ble National Green Tribunal (Western Zone) which was transferred to Principal Seat now numbered as Original Application No. 125/2018 wherein he seeks orders as well as directions from the Hon'ble Tribunal against the polluting industries and concerned authorities respectively from discharging hazardous toxic effluents in River Kasardi. The gist of the various orders passed by Hon NGT and actions taken on relevant matters is attached in annexure 3.

Further in compliance to Honl. NGT order dated 3rd Sep 2019, MIDC has taken immediate following actions.

A) Compensations :

- i) As per earlier orders i.e. "MIDC may recover and deposit the compensation" for balance amount of Rs 3.90 Crores, MIDC has recovered Rs 75.87 Lakhs and deposited to District Magistrate, Alibag on 30th Aug 2019.
- ii) Remaining amount from Rs 3.70 Crores compensation amount of Rs 3,14,12,350/- has been deposited vide cheque no. 49241 dated 06-09-2019 drawn on bank of Maharashtra with the District Magistrate on dated 06-09-2019. (Please refer Annexure 4)
- iii) In Compliance to order dated 3rd Sep 2019, MIDC has deposited compensation amount of Rs 5,00,00,000/- vide cheque no. 49242 dated 06-09-2019 drawn on bank of Maharashtra with the District Magistrate on dated 06-09-2019. (Please refer Annexure 4)

B) In compliance to the order dated 3rd Sep 2019, MIDC has taken action as below:-

- i) Corporation has curtailed the water supply of major effluent generating industries from 27.36 MLD to 14.63 MLD i.e. by approximately 50%. It is further submitted that around 6.78 MLD treated effluent as per MPCB consent from major industries

meeting MPCB norms is presently segregated and taken separately at the outlet of the CETP. Consequently this ensured reducing the effluent discharge upto 10 MLD. This will enable MIDC for restoration of water supply cut of the industries whose effluent meeting disposal norms is segregated, ensuring that the effluent quantity at the inlet of CETP Phase-II restricting to 10 MLD.

II) Plant-I(12.50MLD) is closed and taken for rehabilitation /retrofitting from 15 the Sept - 2019.

As such order dated 3rd Sept-2019 is complied by MIDC in totality.

Submitted please.

Thanking you

Yours faithfully



Executive Engineer,
MIDC, Division-Alibag

- Hon'ble justice shri. V.M. Kanade, former judge, Bombay high court and chairman of committee, Mumbai.
- Copy Submitted to Member Secretary, MPCB, Head office, Kalpataru point, 2nd-4th Floor Opposite Cine Planet cinema Nea Sion- circle, Sion (E) Mumbai 400 022 For favour information please.
- Copy Submitted to Collector Raigad Alibag for favour information please
- Copy Submitted to Regional Officer, MPCB, 7th Floor Raigad Bhavan, Sector-11, CBD Belapur, Navi Mumbai For favour information please.
- Copy Submitted to Dy. CEO (Environment), MIDC Mumbai-93 for favour information please.
- Copy Submitted to Superintending Engineer (K), Panvel for favour of information please.
- Copy Submitted to Deputy Engineer, MIDC Talaja sub-division office
- Copy to guard file.

Annexure 1

Rehabilitation, Retrofitting Up-gradation works carried out upto till now are as follows :

1. In consultation with MPCB, Project Management Consultant i.e CH2M Hill(India) Pvt. Ltd. it was decided to continue the CETP operations in respect of the effluents from the 12.5MLD capacity CETP by carrying out following certain rectification works

- Clarifier mechanism maintenance, which was not attended over years together, was carried out and clarifier mechanism brought into operation as priority.
- The non-functioning and choked air diffuser system from Aeration Tank cleaned and made operational for month period.
- Maintenance of Air Blowers was carried out and all of them operational.
- Additional air diffuser system was installed in Aeration Tank to have better oxidation and to avoid the possibility of oxygen deficiency in the tank.
- Repair, Blower, Motor, and other mechanical equipment.

- Vigilance team comprising MBO, CBO, and other staff of MPCB formed and started industries daily sampling, analysing samples and submitting reports to MPCB and requesting MPCB to take action against defaulting units.
- The vigilance resulted in control over non-conforming effluent discharge from industries and improved CETP inlet effluent quality initially from COD 6500 mg/lit to 1800mg/lit, due to which the treated effluent quality further improved.
- Flow meter has been installed at inlet and outlet effluent discharge point of CETP.
- Online monitoring system has been installed at inlet and outlet of CETP and connected to CPCB and MPCB server.
- Installation of Pilot Plant of 25 cum/day capacity which is running smoothly and achieving the disposal norms of MPCB.

2. Simultaneously the Phase II plant of 90 MLD capacity was put under total shut down for rehabilitation and up-gradation work. The rehabilitation and up-gradation work included following:

- Removal of 425 cum of sludge from 1000 cum capacity of the tank.
- And a period of 5 years to complete the work.
- Estimated cost of the work is Rs. 100000000.

clarifloculator tank, Aeration tank and Sludge drying beds.

- Scientific disposal of this huge quantity of 4300 MT of sludge to the Comprehensive Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at Taloja.
- Major structural repairs including internal and external painting to
- Equalisation Tank of capacity 6000 cum
- Collection Tank of capacity 1500 cum
- Flash Mixer of capacity 27 cum
- Primary Clarifloculator of diameter 21 m
- Aeration Tank capacity of 10200 cum
- Secondary Clarifier of diameter 30 m
- Construction of new sludge drying beds of 260 sqm
- Construction of new Sludge thickener of diameter 13 m
- Installation of Diffuse aeration and retrievals system in Aeration Tank
- Installation of Floating aerators in Equalisation and Collection Tank
- Installation of new Clarifloculator (Hollow Disc Clarifloculator) tank and its accessories including lining with Stainless steel linings
- Construction of new sludge drying beds of 260 sqm
- Installation of Primary Clarifier and Sludge Thickener
- Construction of new sludge drying beds of 260 sqm

- Sanctioning of additional electrical load of 10 MW from MSBDCI region for CBTP project on priority.

The aforesaid works were completed in the first week of June 2019 and dry run testing was carried out in the last week of June 2019 successfully. The CBTP Phase of 10 MW capacity was commissioned after completion of rehabilitation and up gradation work in the second week of July 2019.

420
E.E.
A.O. 19/9
A.A.M.S. 69
SECTION TB
FMS C88897
Date 14/09/19

No/EE(DY) C88897 /2019.
Office of the Executive Engineer,
MIDC, Division Dombivli.

Date :- 29/08/2019

To, ✓
The Executive Engineer,
MIDC, Dn. Alibag.

SUB :- Talaja Indl Area ... Deposition of payment collected by
MIDC to District Magistrate, Alibag.

Ref :- Your E:mail received on 27/08/2019.

As directed by Hon'ble NGT amount collected by Deputy Engineer
SPA & W/s, Talaja towards Compensation for non performance of Talaja CFTF
for last five years amounting to Rs.75,87,650/- is drawn in favour of District
Magistrate, Alibag vide Checque No.089346 dtd.29/08/2019.

This is your information and further needful please.

D.A. : Checque No.089346
dtd.29/08/2019.



Executive Engineer,
MIDC Division, Dombivli.

- ❖ Copy submitted to S.E.(K), MIDC, Panvel for favour of information please.
- ❖ Copy submitted to S.E.(MMR), MIDC, Dombivli for favour of information please.
- ❖ Copy submitted to Dy.C.A.O.(AO), MIDC, Andheri(E), Mumbai-93 for favour of information please.
- ❖ Copy to Deputy Engineer, Talaja, Sub-Dn. for further necessary action.
- ❖ Copy to Guard file.

2

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Corporation)

MIDC, District Office, Nigslongri, Kasis Road, Alibag, Dist. Raigad-402 201
Tel: 02141-222242 / 222257 (11)
e-mail-
alibag@midc.mah.nic.in

No. MIBC/Taloja/NGT Deposll/IFMS. **C-97061** /01/ 2019 Date: **06/09/2019**

To,
The Collector,
District-Raigad,
Alibag.

Sub :- Payment towards compensation charges levied by
Hon'ble NGT to Taloja CETP Co-op society Ltd.

Ref:- Hon'ble NGT order dated 03/09/2019

Respected Sir,

The Hon'ble NGT has directed MIDC to deposit further sum of
Rs.5.0Crores during the hearing of the NGT dated 03/09/2019.

Hon'ble NGT has directed MIDC to recover the this amount from
the member industries and deposit the same with the District Magistrate.

Now we are submitting herewith cheque for the additional
compensation in favour of "District Magistrate", amounting to Rs.5,00,00,000/-
bearing No 4934 drawn on Bank of Maharashtra.

Thanking you,

Yours faithfully


Executive Engineer
M.I.D.C. Division, Alibag

- Copy submitted to the CE(HQ) MIDC, Anand for favour of information please.
- Copy submitted to the Superintending Engineer (S) MIDC, Raigad for favour of information please.
- Copy to Deputy Engineer, MIDC, Talaja with request for information and necessary action.